

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 19/82-ALC4/2008 MEETING DATE : 05.08.2008

The Meeting No.19/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **05.08.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C & PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset minutes of Norms Committee Meeting No.17/09 dated 22.07.2008 were ratified by the Committee.

Case No.B-132	M/S Amines & Plasticizers Ltd.
Norms Committee Meeting No.19/09	F.No.01/83/050/01084/AM08
Meeting Date: 05.08.2008	RA F.No.03/94/040/00567/AM08
Adv.Lic.No.0310441545 dated 31.08.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to allow amendment in the description of export product to read as "Aminosol CST 115" . As regard enhancement in the quantity of inputs, Committee decided to maintain status quo as there is no justification for the same.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-133	M/S Amines & Plasticizers Ltd.
Norms Committee Meeting No.19/09	F.No.01/83/050/00958/AM08
Meeting Date: 05.08.2008	RA F.No.03/94/040/00478/AM08
Adv.Lic.No.0310439186 dated 10.08.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to allow amendment in the description of export product to read as "Aminosol CST 115" . As	

regard enhancement in the quantity of inputs, Committee decided to maintain status quo as there is no justification for the same.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-134	M/S Aquqpharm Chemicals Pvt. Ltd.
Norms Committee Meeting No.19/09	F.No.01/87/050/00548/AM07
Meeting Date: 05.08.2008	RA F.No.31/24/040/00202/AM07
Adv.Lic.No.3110026499 dated 15.09.2006	

Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/85/2002/Ch.III dated 16.04.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Maxinol C 4041 Sodium Salt of co-polymer of Acrylic Acid and Maleic Acid in the molar ratio of 3:7:1 (Active content: 38% minimum)	1 Kg.	1.	Acrylic Acid	0.200 kg.
		2.	Maleic Anhydride	0.0735 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-135	M/S Aquqpharm Chemicals Pvt. Ltd.
Norms Committee Meeting No.19/09	F.No.01/83/050/01122/AM08
Meeting Date: 05.08.2008	RA F.No.31/24/040/00185/AM08
Adv.Lic.No.3110040674 dated 06.09.2007	

Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/85/2002/Ch.III dated 16.04.2008 and in consultation with technical

authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Maxinol C 4041 Sodium Salt of co-polymer of Acrylic Acid and Maleic Acid in the molar ratio of 3:7:1 (Active content: 38% minimum)	1 Kg.	1.	Acrylic Acid	0.200 kg
		2.	Maleic Anhydride	0.0735 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-136	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.19/09	F.No.01/83/050/01500/AM08
Meeting Date: 05.08.2008	RA F.No.09/24/040/305/AM08
Adv.Lic.No.0910031987 dated 05.11.2007	

Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/81/2008-PI-III dated 02.07.2008 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Florfenicol	1 Kg.	1.	Thiamphenicol	2.681 kg
		2.	Ethyl Acetate	0.612 kg
		3.	Potassium Carbonate Anhydrous	1.31 kg
		4.	Methanol	3.29 kg
		5.	Diethylamine	1.258 kg
		6.	Hexafluoropropene Gas	1.677 kg
		7.	Methylene Chloride	28.36 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-137	M/S FMC India Pvt. Ltd.
Norms Committee Meeting No.19/09	F.No.01/83/050/01173/AM08
Meeting Date: 05.08.2008	RA F.No.07/24/040/00433/AM08
Adv.Lic.No.0710053369 dated 14.09.2007	
Committee considered case as per agenda for enhancement in the quantity of inputs and in consultation with technical authority present in meeting decided to maintain status quo as there is no justification for enhancement in the quantity of inputs.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-138	M/S Alkaloids Corporation
Norms Committee Meeting No.19/09	F.No.01/82/050/00482/AM08
Meeting Date: 05.08.2008	RA F.No.02/24/040/00269/AM08
Adv.Lic.No.0210107828 dated 04.01.2008	
Committee considered case as per agenda for enhancement in the quantity of inputs and decided to defer it for 02.09.2008 for comments of PI Division.	

Case No.B-139	M/S Spak Orgochem (India) Ltd.
Norms Committee Meeting No.19/09	F.No.01/82/050/00584/AM08
Meeting Date: 05.08.2008	RA F.No.03/95/040/01122/AM08
Adv.Lic.No.0310461638 dated 19.02.2008	
Committee considered case as per agenda for enhancement in the quantity of inputs and in consultation with technical authority present in meeting decided to maintain status quo as there is no	

justification for enhancement in the quantity of inputs.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-140	M/S Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No.19/09	F.No.01/82/050/00449/AM08
Meeting Date: 05.08.2008	RA F.No.03/95/040/00634/AM08
Adv.Lic.No.0310450751 dated 20.11.2007	
Committee considered case as per agenda for ratification of norms and decided to defer it for 02.09.2008 for comments of Chemical Division.	

Case No.B-141	M/S Salicylates and Chemicals Pvt. Ltd.
Norms Committee Meeting No.19/09	F.No.01/83/050/00526/AM08
Meeting Date: 05.08.2008	RA F.No.09/24/040/00074/AM08
Adv.Lic.No.0910030570 dated 15.06.2007	

Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/24/2006/Ch.II dated 30.06.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Saligerm G2 Mixture containing: Propylene Glycol: 56% Diazolidinyl Urea: 30% Methyl Hydroxy Benzoate: 11% Propyl Hydroxy Benzoate: 3%	1 Kg.	1.	Propylene Glycol	0.560 kg
		2.	Diazolidinyl Urea	0.300 kg
		3.	Para Hydroxy Benzoic Acid	0.108 kg
		4.	Methanol	0.055 kg
		5.	Para Hydroxy Benzoic Acid	0.025 kg
		6.	n-Propanol	0.0141 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-142	M/S Sandoz Pvt. Ltd.
Norms Committee Meeting No.19/09	F.No.01/82/162/01226/AM01
Meeting Date: 05.08.2008	RA F.No.03/95/040/01320/AM06
Adv.Lic.No.0310002380 dated 27.07.1999	
Committee considered case as per agenda for enhancement in the quantity of inputs and observed that Central Excise data furnished by the firm is only for exports and not showing the consumption of import items. It was decided to call for consumption data in respect of import items and defer case for 02.09.2008.	

Case No.B-143	M/S Makson Industries Pvt. Ltd.
Norms Committee Meeting No.19/09	F.No.01/82/050/00399/AM09
Meeting Date: 05.08.2008	RA F.No.03/95/040/00021/AM09
Adv.Lic.No.0310469012 dated 22.04.2008	
Committee considered case as per agenda and observed that the firm has requested to delete the condition regarding not allowing the export to Australia and new Zealand, while in the decision of NC in its 11/82 meeting held on 10.06.2008, no such condition has been stipulated. It was, therefore, decided to maintain status quo.	

Case No.B-144	M/S Makson Industries Pvt. Ltd.
Norms Committee Meeting No.19/09	F.No.01/82/050/00402/AM09
Meeting Date: 05.08.2008	RA F.No.03/95/040/01258/AM08
Adv.Lic.No.0310468498 dated 16.04.2008	
Committee considered case as per agenda and observed that the firm has requested to delete the condition regarding not allowing the export to Australia and new Zealand, while in the decision of NC in its 11/82 meeting held on 10.06.2008, no such condition has been stipulated. It was, therefore, decided to maintain status quo.	

Case No.B-145	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.19/09	F.No.01/83/050/00336/AM07
Meeting Date: 05.08.2008	RA F.No.03/95/040/00372/AM07
Adv.Lic.No.0310386999 dated 27.06.2006	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to maintain status quo as there is no scope for enhancement in the quantity of inputs.	

Case No.B-146	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.19/09	F.No.01/82/050/00585/AM08
Meeting Date: 05.08.2008	RA F.No.03/95/040/01141/AM08
Adv.Lic.No.0310462797 dated 26.02.2008	
Committee considered case as per agenda for ratification of norms and decided to defer case for 09.09.2008 for comments of Chemical Division.	

Case No.B-147	M/S Jubilant Organosys Ltd.
Norms Committee Meeting No.19/09	F.No.01/83/162/1188/AM08
Meeting Date: 05.08.2008	
347 Advance licences as per list in agenda	
Committee considered case as per agenda. Shri Pramod Yadav, President, Advance Intermediates & Vitamins and Shri Mukesh Kanwal, Head-Export Logistics appeared before Committee for personal hearing and explained their case. They stated that they had not mentioned purity of Pyridine in the shipping bills against 347 Advance Authorisations. After detailed deliberations, Committee decided to call for the following information from firm and after receipt of information, case may be referred to PRC for consideration. 1. Break-up of Advance licences issued for physical exports and deemed exports. 2. Break-up of Fob value, CIF value and value addition. 3. Undertaking regarding description of export product.	

Case No.A-76	M/S Biostadt India Ltd.
Norms Committee Meeting No.19/09	F.No.01/83/162/01039/AM07
Meeting Date: 05.08.2008	RA F.No.03/94/040/09830/AM07

Case under para 4.4.2 of HBP.	
Committee considered case as per agenda for fixation of norms under para 4.4.2 of HBP and in light of written comments forwarded by Department of Bio-technology vide their O.M. No.BT/IL/05/142/2004/PID dated 04.07.2008 decided to seek comments of Ministry of E&F and also call for information from firm that how much material is being sold in DTA. Accordingly, case was deferred for 16.09.2008	

1	Case No.:8/3/82-ALC4/2008	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00008/AM09/	RLA File :34/24/040/00038/AM05/	Lic.No/Date:3410010886 01.07.2004	
	Decision :Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

2	Case No.:13/3/82-ALC4/2008	Party Name:ISHITA DRUGS & INDUSTRIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00013/AM09/	RLA File :08/24/040/00292/AM06/	Lic.No/Date:0810054945 21.03.2006	
	Decision : Case has already been approved by NC in its 16/09 meeting held on 15.07.2008.			

3	Case No.:23/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/82/050/00023/AM09/	RLA File :03/94/040/00296/AM07/	Lic.No/Date:0310387222 28.06.2006	
	Decision : Case has already been rejected by NC in its 15/09 meeting held on 08.07.2008.			

4	Case No.:26/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/82/050/00026/AM09/	RLA File :03/94/040/00331/AM07/	Lic.No/Date:0310387587 29.06.2006	
	Decision : Case has already been rejected by NC in its 15/09 meeting held on 08.07.2008.			

5	Case No.:25/27/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/87/050/00446/AM07/	RLA File :03/94/040/01463/AM06/	Lic.No/Date:0310393946	Defer

		09.08.2006	Date:02.09.2008
Decision :Committee considered case as per agenda and observed that firm has been requested to furnish end use of export product, DML, wherever applicable and supporting technical literature vide letter dated 25.07.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 02.09.2008.			

6	Case No.:41/3/82-ALC4/2008	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/82/050/00041/AM09/	RLA File :03/95/040/00722/AM07/	Lic.No/Date:0310408652 17.11.2006	
	Decision : Case has already been rejected by NC in its 13/09 meeting held on 24.06.2008.			

7	Case No.:537/24/87-ALC1/2007	Party Name:ALKALOIDS CORP	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/87/050/00857/AM07/	RLA File :02/24/040/00272/AM07/	Lic.No/Date:0210096770 29.12.2006	
	Decision : Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

8	Case No.:46/3/82-ALC4/2008	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/82/050/00046/AM09/	RLA File :03/95/040/01228/AM07/	Lic.No/Date:0310415594 12.01.2007	
	Decision : Case has already been rejected by NC in its 13/09 meeting held on 24.06.2008.			

9	Case No.:873/21/82-ALC4/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/01709/AM07/	RLA File :05/24/040/00952/AM07/	Lic.No/Date:0510200115 27.02.2007	Defer Date:02.09.2008
	Decision :Committee decided to defer the case for 02.09.2008 for comments of Chemical Division.			

10	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

11	Case No.:19/19/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/00029/AM08/	RLA File :09/24/040/00534/AM07/	Lic.No/Date:0910029886 04.04.2007	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

12	Case No.:50/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00386/AM08/	RLA File :03/94/040/00017/AM08/	Lic.No/Date:0310426065 10.04.2007	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

13	Case No.:14/14/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/83/050/00127/AM08/	RLA File :05/24/040/00041/AM08/	Lic.No/Date:0510202622 17.04.2007	
	Decision : Case has already been rejected by NC in its 13/09 meeting held on 24.06.2008.			

14	Case No.:59/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00395/AM08/	RLA File :03/94/040/00102/AM08/	Lic.No/Date:0310428812 08.05.2007	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

15	Case No.:591/24/83-ALC1/2007	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/83/050/00315/AM08/	RLA File :03/94/040/00122/AM08/	Lic.No/Date:0310429161 11.05.2007	Defer Date: 02.09.2008
	Decision :Committee decided to forward a copy of application to Ministry of Food Processing Industry and Department of Bio-technology for their comments. Accordingly, case was deferred for 02.09.2008.			

16	Case No.:2/15/82-ALC4/2007	Party Name:NICHIPLAST INDIA PVT LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
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	HQ File :01/82/050/00063/AM08/	RLA File :05/24/040/00140/AM08/	Lic.No/Date:0510204505 05.06.2007	Defer Date:02.09.2008
	Decision :Committee observed that the case was earlier considered in its 17/09 meeting held on 22.07.2008 and the firm was requested to furnish technical information and the case was deferred for 02.09.2008. It was, therefore, decided to await reply of firm and defer the case for 02.09.2008.			

17	Case No.:70/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00406/AM08/	RLA File :03/94/040/00250/AM08/	Lic.No/Date:0310432136 08.06.2007	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

18	Case No.:665/24/83-ALC1/2007	Party Name:SIBRA PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/00497/AM08/	RLA File :09/24/040/00370/AM07/	Lic.No/Date:0910030503 11.06.2007	
	Decision : Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.			

19	Case No.:682/24/83-ALC1/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/00526/AM08/	RLA File :09/24/040/00074/AM08/	Lic.No/Date:0910030570 15.06.2007	
	Decision : Case has already been approved by NC in its 14/09 meeting held on 01.07.2008.			

20	Case No.:82/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/83/050/00641/AM08/	RLA File :03/95/040/00229/AM08/	Lic.No/Date:0310433835 25.06.2007	Defer Date: 02.09.2008
	Decision :Committee decided to forward a copy of application alongwith a copy of reply received from firm to Chemical Division for their comments. Accordingly, case was deferred for 02.09.2008.			

21	Case No.:55/9/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00288/AM09/	RLA File :03/95/040/00293/AM08/	Lic.No/Date:0310433980 26.06.2007	Defer Date: 02.09.2008

Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.

22	Case No.:121/19/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/00767/AM08/	RLA File :03/95/040/00237/AM08/	Lic.No/Date:0310434122 27.06.2007	
	Decision : Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.			

23	Case No.:728/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/83/050/00615/AM08/	RLA File :04/24/040/00111/AM08/	Lic.No/Date:0410090132 28.06.2007	Defer Date:09.09.2008
	Decision : Committee considered case as per agenda and observed that the case was earlier considered in its 18/09 meeting held on 29.07.2008 and in light of written comments forwarded by PI Division vide their O.M. No.35011/122/2007-PI-III dated 22.07.2008, it was decided to call for the following information from firm:- 1. Complete and balanced chemical reactions for each step of manufacturing process alongwith % yield on molar basis and vol. wt. of each input and output product with Technical literature, if any. 2. Complete description of intermediate product in stage III. 3. It appears that vol wt. of input and output item in stage II are wrongly given. The amended reaction may be furnished. 4. Requirement and Recovery of solvents of each step may be furnished. Accordingly, case was deferred for 09.09.2008.			

24	Case No.:727/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/00614/AM08/	RLA File :04/24/040/00112/AM08/	Lic.No/Date:0410090131 28.06.2007	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

25	Case No.:726/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/83/050/00613/AM08/	RLA File :04/24/040/00113/AM08/	Lic.No/Date:0410090130 28.06.2007	Defer Date:16.09.2008
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/122/2007-PI-III dated 22.07.2008 decided to call for the following information from firm/DBT:-			

1. The firm have shown the ITC classification of the export product as 29153990 and have stated that the export item is an intermediate for new API Inhalers in the IEM filed. This item has been filed under 3049 falling under the broad description as "Manufacture of other pharmaceutical products NEC (This class includes manufacture of the following Glands and other organs for oregano-therapeutic uses, Heparin and its salts, other Human or Animal Substances to). As per the IEM, views of DBT may be taken.
2. The firm has not given % conversion yield on molar basis as per the proforma.
3. No technical literature is furnished by the firm in support of export product and its end use or the conversion yields envisaged by the firm in the application which may be called for.

Accordingly, case was deferred for 16.09.2008.

26	Case No.:730/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/83/050/00623/AM08/	RLA File :09/24/040/00120/AM08/	Lic.No/Date:0910030686 29.06.2007	Defer Date:09.09.2008
	Decision :Committee observed that the case was considered in its 18/08 meeting held on 29.07.2008 and following decision was taken:- "Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/226/2006-PI-III dated 11.07.2008 decided to call for following information/clarification from firm. 1. It has been observed from the purchase order that the export product will be supplied to M/S Fuji Film Fine Chemicals Co. Ltd, Japan who are apparently not bulk drug manufacturers. However, in the declaration, the firm has declared that the export product is meant for the purpose of Phase I trials of a new drug and it is used for the Human Health. The firm may be asked to clarify the matter in this regard. 2. The firm may also be asked to clarify that once the export product is formed at stage II, what is the need for stage III and IV through Recrimination and extraction process." It was, therefore, decided to defer the case for 09.09.2008.			

27	Case No.:13/5/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved									
	HQ File :01/82/050/00073/AM09/	RLA File :09/24/040/00509/AM07/	Lic.No/Date:0910030765 05.07.2007										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/116/2006-PI-III dated 06.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export</th></tr> </thead> <tbody> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export									

				product
Cephalothin Sodium Sterile (Sterile Cefalothin Sodium)	1 Kg.	1.	7-ACA	0.88 kg
		2.	Thiophene-2-Acetyl Chloride (2-Thipophene Acetyl Chloride)	0.54 kg
		3.	Methylene Chloride	4.10 kg
		4.	Activated Carbon	0.100 kg
		5.	IPA	0.66 kg
		6.	Triethylamine	0.36 kg
		7.	Acetone	1.12 kg
		8.	2-Ethyl Hexanoix Acid	0.667 kg
		9.	Aluminium Canisters	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

28	Case No.:771/24/83-ALC1/2007	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/00709/AM08/	RLA File :03/95/040/00308/AM08/	Lic.No/Date:0310435714 11.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/57/2008-PI-III dated 24.07.2008 and in consultation with representative of technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	Thiamine Hydrochloride	1 Kg.	1.	Thiamine Mononitrate
				Qty. allowed per unit of export product
				1.022 kg.
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:72/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00408/AM08/	RLA File :03/94/040/00383/AM08/	Lic.No/Date:0310436156 13.07.2007	
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated nil and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Stavudine Capsules 15 mg [Stavudine = 15.3 mg]	1 Kg.	1.	2',3'-dihydro,5'-O-Benzoyl,5-Methyl Uridine	2.00 kg/kg of Stavudine
Stavudine Capsules 20mg [Stavudine = 20.4 mg]	1 Kg.			
Stavudine Capsules 30 mg [Stavudine = 30.6 mg]	1 Kg.			
Stavudine Capsules 40 mg [Stavudine = 40.8 mg]	1 kg.			
Lamivir S 30 tablets [Stavudine = 30.6 mg]	1 Kg.			
Lamivir S 40 tablets [Stavudine 40.8 mg]	1 Kg.			

RA concerned may take further necessary action as per above decision of NC.

30

Case No.:905/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/83/050/00915/AM08/	RLA File :03/95/040/01473/AM07/	Lic.No/Date:0310436839 19.07.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/25/2007-PI-III dated 10.06.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Carvedilol BP	1 Kg.	1.	4-Hydroxy Carbazole	1.06 kg
		2.	Epichlorohydrin	1.06 kg
		3.	Methanol	0.10 kg

	4.	Iso Propyl alcohol	0.75 kg
	5.	Guaiacol	0.96 kg
	6.	1-2 Dibromoethane	1.74 kg
	7.	Raney Nickel	0.0625 kg

RA concerned may take further necessary action as per above decision of NC.

31	Case No.:906/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/00916/AM08/	RLA File :03/95/040/01472/AM07/	Lic.No/Date:0310436843 19.07.2007	
	Decision : Case has already been approved by NC in its 14/09 meeting held on 01.07.2008.			

32	Case No.:865/24/83-ALC1/2007	Party Name:S.M.ORGANICS PVT.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/83/050/00866/AM08/	RLA File :05/24/040/00291/AM08/	Lic.No/Date:0510206951 30.07.2007	Defer Date: 02.09.2008
	Decision :Committee decided to forward a copy of application to Department of MSME for their comments. Accordingly, case was deferred for 02.09.2008.			

33	Case No.:893/24/83-ALC1/2007	Party Name:GARUDA CHEMICALS	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/83/050/00900/AM08/	RLA File :03/94/040/00413/AM08/	Lic.No/Date:0310438614 07.08.2007	Defer Date:19.08.2008
	Decision :Committee observed that the firm has been requested to furnish (i) Details of manufacturing process with chemical equation (ii) Yield obtained at each step of manufacturing process (iii) Production and Consumption data certified by CA and (iv) end use of export product vide letter dated 25.07.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer the case for 19.08.2008			

34	Case No.:86/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00422/AM08/	RLA File :03/94/040/00524/AM08/	Lic.No/Date:0310440273 21.08.2007	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

35	Case No.:87/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
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HQ File :01/82/050/00423/AM08/	RLA File :03/94/040/00535/AM08/	Lic.No/Date:0310440429 22.08.2007	Defer Date: 19.08.2008
Decision :Committee decided to defer case for 19.08.2008 for comments of PI Division.			

36	Case No.:6/27/83-ALC1/2007	Party Name:VANI CHEMICALS & INTERMEDIATES LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/01080/AM08/	RLA File :09/24/040/00009/AM08/	Lic.No/Date:0910031330 31.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/61/2006-PI-III dated 06.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	(4-(3,4-Dichlorophenyl)-3,4-Dihydro-1(2H)-Naphthalene-1-one)	1 Kg.	1.	Ortho dichloro Benzene
			2.	Alpha Naphthol
			3.	Toluene
			4.	Acetone
			5.	Methanol
				Qty. allowed per unit of export product
				0.97 kg
				0.96 kg
				0.760 kg
				1.510 kg
				0.800 kg
	RA concerned may take further necessary action as per above decision of NC.			

37	Case No.:20/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/83/050/01094/AM08/	RLA File :09/24/040/00206/AM08/	Lic.No/Date:0910031379 03.09.2007	
	Decision :Committee considered the case as per agenda and observed that the firm was requested to furnish end use of export product vide letter dated 23.05.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case.			
	RA concerned may take further necessary action as per above decision of NC.			

38	Case No.:28/27/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/83/050/01102/AM08/	RLA File :07/24/040/00172/AM08/	Lic.No/Date:0710053150 03.09.2007	Defer Date:16.09.2008

Decision :Committee decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 16.09.2008.

39	Case No.:21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/83/050/01095/AM08/	RLA File :09/24/040/00207/AM08/	Lic.No/Date:0910031380 03.09.2007	Defer Date:02.09.2008
	Decision :Committee observed that the firm has been requested to furnish end use of export product and technical details as per Appendix 33 vide letter dated 23.07.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer case for 02.09.2008.			

40	Case No.:7/26/85-ALC3/2007	Party Name:AUROLAB	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/85/050/00075/AM08/	RLA File :35/24/040/00029/AM08/	Lic.No/Date:3510021598 04.09.2007	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

41	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

42	Case No.:54/27/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/83/050/01128/AM08/	RLA File :03/94/040/00525/AM08/	Lic.No/Date:0310441978 06.09.2007	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 20.06.2008, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

43	Case No.:62/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/01136/AM08/	RLA File :09/24/040/00146/AM08/	Lic.No/Date:0910031444 07.09.2007	

Decision : Case has already been approved by NC in its 16/09 meeting held on 15.07.2008.

44	Case No.:72/27/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/01146/AM08/	RLA File :03/95/040/00570/AM08/	Lic.No/Date:0310442436 11.09.2007	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

45	Case No.:163/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/01237/AM08/	RLA File :09/24/040/00145/AM08/	Lic.No/Date:0910031618 26.09.2007	
	Decision : Case has already been approved by NC in its 14/09 meeting held on 01.07.2008.			

46	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

47	Case No.:7/29/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/01272/AM08/	RLA File :05/24/040/00518/AM08/	Lic.No/Date:0510209861 03.10.2007	
	Decision : Case has already been approved by NC in its 2/09 meeting held on 08.04.2008.			

48	Case No.:9/29/83-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/01274/AM08/	RLA File :09/24/040/00278/AM08/	Lic.No/Date:0910031704 04.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/87/2007-PI-III dated 14.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine	1.28 kg
		2.	R-Propylene Carbonate	1.19 kg
		3.	Methanol	5.91 kg
		4.	Diethyl-Tosyloxymethyl Phosphonate	3.52 kg
		5.	Tetrahydrofuran	8.57 kg
		6.	Lithium tert-Butoxide	0.70 kg
		7.	Methylene Dichloride	15.68 kg
		8.	Acetonitrile	5.88 kg
		9.	Chloromethyl Chloro Formate	2.0867 kg
		10.	N-methyl-2-Pyrolidone	3.92 kg

RA concerned may take further necessary action as per above decision of NC.

49	Case No.:100/42/82-ALC4/2007	Party Name:SCITECH HEALTHCARE PVT.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/82/050/00436/AM08/	RLA File :03/95/040/00466/AM08/	Lic.No/Date:0310445758 09.10.2007	
	Decision : Case has already been rejected by NC in its 17/09 meeting held on 22.07.2008.			

50	Case No.:77/29/83-ALC1/2007	Party Name:PRATAP ORGANICS	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/01342/AM08/	RLA File :03/95/040/00673/AM08/	Lic.No/Date:0310446132 12.10.2007	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/45/2008/Ch.II dated 24.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Benzophenone Hydrazone	1 Kg.	1.	Benzophenone	1.06 kg
		2.	Hydrazine Hydrate 80%	0.318 kg

RA concerned may take further necessary action as per above decision of NC.

51	Case No.:6/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00239/AM09/	RLA File :09/24/040/00243/AM08/	Lic.No/Date:0910031765 12.10.2007	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

52	Case No.:7/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00240/AM09/	RLA File :09/24/040/00255/AM08/	Lic.No/Date:0910031766 12.10.2007	
	Decision : Case has already been approved by NC in its 09/09 meeting held on 27.05.2008.			

53	Case No.:101/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00437/AM08/	RLA File :07/24/040/00454/AM08/	Lic.No/Date:0710053786 12.10.2007	
	Decision : Case has already been approved by NC in its 14/09 meeting held on 01.07.2008.			

54	Case No.:102/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00438/AM08/	RLA File :07/24/040/00455/AM08/	Lic.No/Date:0710053787 12.10.2007	
	Decision : Case has already been approved by NC in its 14/09 meeting held on 01.07.2008.			

55	Case No.:103/29/83-ALC1/2007	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/01368/AM08/	RLA File :09/24/040/00268/AM08/	Lic.No/Date:0910031799 16.10.2007	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

56	Case No.:104/42/82-ALC4/2007	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/82/050/00440/AM08/	RLA File :05/24/040/00500/AM08/	Lic.No/Date:0510210770	

		18.10.2007	
Decision : Case has already been rejected by NC in its 09/09 meeting held on 27.05.2008.			

57	Case No.:51/30/83-ALC1/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/01420/AM08/	RLA File :09/24/040/00276/AM08/	Lic.No/Date:0910031879 24.10.2007	
	Decision : Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.			

58	Case No.:53/30/83-ALC1/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved									
	HQ File :01/83/050/01422/AM08/	RLA File :09/24/040/00560/AM07/	Lic.No/Date:0910031881 24.10.2007										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/48/2008-PI-III dated 24.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Cyclopropyl Diol Cyclic Sulfite</td><td>1 Kg.</td><td>1.</td><td>1,1-Cyclopropane Dimethanol</td><td>0.917 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Cyclopropyl Diol Cyclic Sulfite	1 Kg.	1.	1,1-Cyclopropane Dimethanol
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Cyclopropyl Diol Cyclic Sulfite	1 Kg.	1.	1,1-Cyclopropane Dimethanol	0.917 kg									
RA concerned may take further necessary action as per above decision of NC.													

59	Case No.:53/32/83-ALC1/2007	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/83/050/01475/AM08/	RLA File :03/94/040/00796/AM08/	Lic.No/Date:0310448601 31.10.2007	
	Decision : Case has already been rejected by NC in its 14/09 meeting held on 01.07.2008.			

60	Case No.:34/32/83-ALC1/2007	Party Name:ATUL LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/01456/AM08/	RLA File :08/24/040/00192/AM08/	Lic.No/Date:0810068206 31.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PC Division vide their O.M.			

No.46011/105/2005-PC.II dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Reactive Diluent Lapox	1 Kg.	1.	Epichlorohydrin	0.920 kg
		2.	Phenol	0.941 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:75/32/83-ALC1/2007

Party Name:VIVIN LABORATORIES PRIVATE LIMITED

Meet No/Date:19/82-ALC4/2008
05.08.2008

Status:Case
Approved

HQ File :01/83/050/01497/AM08/

RLA File :09/24/040/00253/AM08/

Lic.No/Date:0910031942
02.11.2007

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/32/2008-PI-III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(S)-5-Chloro-1-(Cyclopropylethynyl)-2-Amino-1-(Trifluoromethyl) Benzenemethanol (Amino Carbinol) (Efavirenz inter)	1 Kg.	1.	4-Chloro-2-Trifluoro-aniline hydrochloride	1.32 kg
		2.	Cyclopropyl Acetylene	0.48 kg
		3.	2,3-Dichloro-5,6-Dicyono-1,4-Benzoquinone	0.175 kg
		4.	Sodium Borohydride	0.047 kg
		5.	Lithium Metal	0.30 kg
		6.	Diethyl Zinc	0.080 kg
		7.	Acetonitrile	3.92 kg
		8.	Tetrahydrofuran	5.32 kg

RA concerned may take further necessary action as per above decision of NC.

62 Case No.:101/32/83-ALC1/2007

Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM

Meet No/Date:19/82-ALC4/2008
05.08.2008

Status:Case
Rejected

HQ File :01/83/050/01523/AM08/

RLA File :05/24/040/00477/AM08/

Lic.No/Date:0510211702
06.11.2007

Decision : Case has already been rejected by NC in its 14/09 meeting held on 01.07.2008.

63	Case No.:3/8/82-ALC4/2008	Party Name:BAL PHARMA LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00225/AM09/	RLA File :07/24/040/00617/AM08/	Lic.No/Date:0710054687 28.11.2007	
	Decision : Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

64	Case No.:138/39/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/01717/AM08/	RLA File :03/95/040/00892/AM08/	Lic.No/Date:0310453332 10.12.2007	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

65	Case No.:173/39/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved												
	HQ File :01/83/050/01752/AM08/	RLA File :03/94/040/00853/AM08/	Lic.No/Date:0310453734 12.12.2007													
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Donepezil Hydrochloride</td><td rowspan="2">1 Kg.</td><td>1.</td><td>3-(3,4-dimethoxyphenyl) propionic Acid (DP3 Compound)</td><td>1.366 kg</td></tr> <tr> <td>2.</td><td>Pyridine-4-Aldehyde</td><td>0.827 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Donepezil Hydrochloride	1 Kg.	1.	3-(3,4-dimethoxyphenyl) propionic Acid (DP3 Compound)	1.366 kg	2.	Pyridine-4-Aldehyde
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Donepezil Hydrochloride	1 Kg.	1.	3-(3,4-dimethoxyphenyl) propionic Acid (DP3 Compound)	1.366 kg												
		2.	Pyridine-4-Aldehyde	0.827 kg												

66	Case No.:2/8/82-ALC4/2008	Party Name:BAL PHARMA LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00224/AM09/	RLA File :07/24/040/00652/AM08/	Lic.No/Date:0710055002 14.12.2007	

Decision : Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.

67	Case No.:74/45/82-ALC4/2007	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/82/050/00537/AM08/	RLA File :05/24/040/00727/AM08/	Lic.No/Date:0510213720 18.12.2007	
	Decision : Case has already been Rejected by NC in its 14/09 meeting held on 01.07.2008.			

68

Case No.:50/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00283/AM09/	RLA File :03/94/040/00975/AM08/	Lic.No/Date:0310455195 26.12.2007		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated Nil and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Irinotecan Hcl Injection 40 mg/2ml	1 Vial	1.	10-Hydroxy Camptothecin	70.04 mg/vial
Irinotecan Hcl Injection 100 mg/5ml	1 vial	1.	10-Hydroxy Camptothecin	176.0 mg/vial
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:51/9/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00284/AM09/	RLA File :03/94/040/00989/AM08/	Lic.No/Date:0310455413 27.12.2007	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

70	Case No.:1/45/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
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HQ File :01/82/050/00464/AM08/

RLA File :09/24/040/00246/AM08/

Lic.No/Date:0910032496

31.12.2007

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/81/2007-PI-III dated 02.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Piperacillin Sodium Sterile and Tazobactam Sodium Sterile (8:1)	1 Kg.	1.	6-Amino Penicillanic Acid	0.4837 kg
		2.	4-Ethyl-2,3 Dioxo Piperazine	0.3323 kg
		3.	Carbon Enoanticromos (Activated Carbon)	0.0717 kg
		4.	D(-) Alpha Phenyl Glycine Base	0.3756 kg
		5.	Diethyl Amine	0.1706 kg
		6.	Ethyl Acetoacetate	0.3765 kg
		7.	Isopropyl Alcohol	0.4015 kg
		8.	Methanol	0.3973 kg
		9.	Methylene Chloride	4.2620 kg
		10.	Pivaloyl Chloride	0.2878 kg
		11.	Potassium carbonate	0.1720 kg
		12.	Tazobactam acid	0.1130 kg
		13.	Triethylamine	0.4933 kg
		14.	Trimethyl Chlorosilane	0.3069 kg
		15.	Triphosgene	0.5730 kg

RA concerned may take further necessary action as per above decision of NC.

71	Case No.:5/45/82-ALC4/2007		Party Name:AUCTUS PHARMA PRIVATE LIMITED		Meet No/Date:19/82-ALC4/2008 05.08.2008		Status:Case Approved	
	HQ File :01/82/050/00468/AM08/		RLA File :09/24/040/00361/AM08/		Lic.No/Date:0910032497 31.12.2007			
	Decision : Committee considered case as per agenda for ratification of norms and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product			

4-Amino-2-oxo-Pyrimidinyl- Oxathiolane-2-Carboxylic acid- Isopropyl-Methyl-Cyclohexyl Ester (Cyclohexyl Ester)	1 Kg.	1.	Glyoxalic Acid 50%	0.81 kg
		2.	2,5-Dihydroxy-1,4-Drethane	0.348 kg
		3.	Cytosine	0.455 kg
		4.	Cyclohexane	1.40 kg
		5.	Toluene	4.20 kg
		6.	Methylene Chloride	2.10 kg
		7.	Acetone	1.40 kg

RA concerned may take further necessary action as per above decision of NC.

72	Case No.:6/8/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/82/050/00228/AM09/	RLA File :31/24/040/00320/AM08/	Lic.No/Date:3110032124 31.12.2007	
	Decision : Case has already been rejected by NC in its 18/09 meeting held on 29.07.2008.			

73	Case No.:1/47/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00594/AM08/	RLA File :07/24/040/00669/AM08/	Lic.No/Date:0710055191 01.01.2008	
	Decision : Case has already been approved by NC in its 14/09 meeting held on 01.07.2008.			

74	Case No.:9/42/83-ALC1/2007	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/83/050/01785/AM08/	RLA File :34/24/040/00200/AM08/	Lic.No/Date:3410020521 02.01.2008	
	Decision : Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

75	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date: 02.09.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 02.09.2008.			

76	Case No.:20/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00483/AM08/	RLA File :02/24/040/00272/AM08/	Lic.No/Date:0210107833 04.01.2008	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

77	Case No.:18/45/82-ALC4/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved									
	HQ File :01/82/050/00481/AM08/	RLA File :03/94/040/00917/AM08/	Lic.No/Date:0310456985 08.01.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/15/2008-PI-III dated 24.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Clobetasone Butyrate</td><td>1 Kg.</td><td>1.</td><td>Betamethasone Base</td><td>1.016 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Clobetasone Butyrate	1 Kg.	1.	Betamethasone Base
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Clobetasone Butyrate	1 Kg.	1.	Betamethasone Base	1.016 kg									
RA concerned may take further necessary action as per above decision of NC.													

78	Case No.:8/47/82-ALC4/2007	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00601/AM08/	RLA File :05/24/040/00718/AM08/	Lic.No/Date:0510214784 10.01.2008	
	Decision : Case has already been approved by NC in its 14/09 meeting held on 01.07.2008.			

79	Case No.:49/45/82-ALC4/2007	Party Name:INVENTIS DRUG DELIVERY SYSTEMS PVT LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00512/AM08/	RLA File :09/24/040/00222/AM08/	Lic.No/Date:0910032644 11.01.2008	
	Decision : Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.			

80	Case No.:48/45/82-ALC4/2007	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
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HQ File :01/82/050/00511/AM08/	RLA File :03/95/040/00974/AM08/	Lic.No/Date:0310457622 14.01.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/65/2006/Ch.II dated 07.09.2006 and in consultation with representative of Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
5 Amino 6 Methyl Benzimidaxolone	1 Kg.	1.	Melene (3,4 Diamino Toluene)	1.200 kg
		2.	Hydrazine Hydrate (80% basis)	1.022 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:80/45/82-ALC4/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00543/AM08/	RLA File :09/24/040/00450/AM08/	Lic.No/Date:0910032659 15.01.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/226/2006-PI-III dated 11.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(2-Chloro-5-Iodophenyl)-[4-(Tetrahydrofuran-3-Yloxy Phenyl)-Methanone	1 Kg.	1.	2-Chloro-5-Iodobenzoicacid	1.09 kg
		2.	Fluoro Benzene	1.71 kg
		3.	Methyl Tertiary Butyl ether	0.82 kg
		4.	Iso Propyl Alcohol	3.34 kg
		5.	Tetrahydrofuran	1.03 kg
RA concerned may take further necessary action as per above decision of NC.				

82	Case No.:87/45/82-ALC4/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved																					
	HQ File :01/82/050/00550/AM08/	RLA File :09/24/040/00452/AM08/	Lic.No/Date:0910032658 15.01.2008																						
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/226/2006-PI-III dated 11.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="5">(2-Chloro-5-Iodophenyl)-[4-(Tetrahydrofuran-3-Yloxy Phenyl)-Methanone</td><td rowspan="5">1 Kg.</td><td>1.</td><td>2-Chloro-5-Iodobenzoicacid</td><td>1.09 kg</td></tr> <tr> <td>2.</td><td>Fluoro Benzene</td><td>1.71 kg</td></tr> <tr> <td>3.</td><td>Methyl Tertiary Butyl ether</td><td>0.82 kg</td></tr> <tr> <td>4.</td><td>Iso Propyl Alcohol</td><td>3.34 kg</td></tr> <tr> <td>5.</td><td>Tetrahydrofuran</td><td>1.03 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	(2-Chloro-5-Iodophenyl)-[4-(Tetrahydrofuran-3-Yloxy Phenyl)-Methanone	1 Kg.	1.	2-Chloro-5-Iodobenzoicacid	1.09 kg	2.	Fluoro Benzene	1.71 kg	3.	Methyl Tertiary Butyl ether	0.82 kg	4.	Iso Propyl Alcohol	3.34 kg	5.	Tetrahydrofuran
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																					
(2-Chloro-5-Iodophenyl)-[4-(Tetrahydrofuran-3-Yloxy Phenyl)-Methanone	1 Kg.	1.	2-Chloro-5-Iodobenzoicacid	1.09 kg																					
		2.	Fluoro Benzene	1.71 kg																					
		3.	Methyl Tertiary Butyl ether	0.82 kg																					
		4.	Iso Propyl Alcohol	3.34 kg																					
		5.	Tetrahydrofuran	1.03 kg																					

83	Case No.:72/46/87-ALC1/2007	Party Name:GALENTIC PHARMA (INDIA) PVT.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/87/050/00697/AM08/	RLA File :03/94/040/01045/AM08/	Lic.No/Date:0310458577 22.01.2008	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

84	Case No.:59/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00522/AM08/	RLA File :03/95/040/01022/AM08/	Lic.No/Date:0310458669 22.01.2008	
	Decision : Case has already been approved by NC in its 16/09 meeting held on 15.07.2008.			

85	Case No.:81/11/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00401/AM09/	RLA File :03/94/040/01098/AM07/	Lic.No/Date:0310458675	Defer Date:

		23.01.2008	02.09.2008
Decision :Committee considered case as per agenda and decided to call for end use of export product and technical literature in support of yield claimed from firm. Accordingly, case was deferred for 02.09.2008.			

86	Case No.:3/45/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00466/AM08/	RLA File :09/24/040/00405/AM08/	Lic.No/Date:0910032711 23.01.2008	
	Decision : Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.			

87	Case No.:69/45/82-ALC4/2007	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00532/AM08/	RLA File :04/24/040/00318/AM08/	Lic.No/Date:0410093428 23.01.2008	
	Decision : Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

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Case No.:82/45/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00545/AM08/	RLA File :09/24/040/00476/AM08/	Lic.No/Date:0910032726 24.01.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2003-Ch.II dated 30.06.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 30,000 kgs.]	1 Kg.	1.	Lithium Metal	0.153 kg
		2.	n-Butyl Chloride	1.60 kg
		3.	n-Hexane	6.66 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:60/45/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
HQ File :01/82/050/00523/AM08/	RLA File :03/95/040/01054/AM08/	Lic.No/Date:0310458992 24.01.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/60/2008-PI-III dated 07.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sterile Ceftriaxone Sodium – Non Infringing	1 Kg.	1.	7 ACA	0.668 kg
		2.	Ethyl Acetate	1.1744 kg
		3.	Methyl Chloride	8.6964 kg
		4.	Sodium Hydrosulphite	0.0047 kg
		5.	Sodium Carbonate Anhydrous	0.0162 kg
		6.	2,5 Dihydro-6-Hydroxy-3-Mercapto-2-Methyl-5-Oxo-1,2,4-Triazene	0.3740 kg
		7.	Boron Trifluoride Gas	0.7140 kg
		8.	Acetonitrile	1.6367 kg
		9.	Acetone	9.7809 kg
		10.	Activated Carbon	0.4911 kg
		11.	Tetra Hydrofuran	0.8013 kg
		12.	Formic Acid	2.8514 kg
		13.	Hexamethyl Disilazane	0.5408 kg
		14.	Triethylamine	0.8301 kg
		15.	Phasphorous Pentachloride	0.4744 kg
		16.	Isopropyl Alcohol	0.2393 kg
		17.	Thiourea	0.1799 kg
		18.	Trimethyl Chlorosilane	0.0789 kg
		19.	Sodium 2-Ethyl Hexanoate	0.3813 kg
		20.	Bromo Acid	0.4854 kg
		21.	Aluminium Containers of 20 Ltrs Capacity with caps & Plus	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

90	Case No.:40/45/82-ALC4/2007	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:19/82-ALC4/2008	Status:Case
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			05.08.2008	Approved
	HQ File :01/82/050/00503/AM08/	RLA File :02/24/040/00285/AM08/	Lic.No/Date:0210108551 25.01.2008	
	Decision : Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

91	Case No.:6/45/82-ALC4/2007	Party Name:JOCIL LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00469/AM08/	RLA File :09/24/040/00417/AM08/	Lic.No/Date:0910032743 28.01.2008	
	Decision : Case has already been approved by NC in its 11/09 meeting held on 10.06.2008.			

92	Case No.:7/45/82-ALC4/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00470/AM08/	RLA File :09/24/040/00456/AM08/	Lic.No/Date:0910032740 28.01.2008	Defer Date: 02.09.2008
	Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/26/2008-PI-III dated 11.07.2008 decided to call for the following information from firm. 1. Complete and balanced chemical reactions showing vol. wt. of each input and output products. 2. % yield on molar basis for each step. 3. Material Balance for entire process. 4. Requirement and Recovery of Solvent of each step. Accordingly, case was deferred for 02.09.2008.			

93	Case No.:83/45/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/82/050/00546/AM08/	RLA File :03/94/040/00956/AM08/	Lic.No/Date:0310459419 29.01.2008	
	Decision :Committee considered case as per agenda and observed that the firm vide Department of C&PC letter dated 12.06.2008 was requested to furnish technical information, but no reply has been received and norms can not be fixed in absence of required technical information. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

94	Case No.:30/45/82-ALC4/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:19/82-ALC4/2008	Status:Case
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			05.08.2008	Approved
	HQ File :01/82/050/00493/AM08/	RLA File :03/94/040/01047/AM08/	Lic.No/Date:0310459539 30.01.2008	
Decision : Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.				

95	Case No.:26/45/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00489/AM08/	RLA File :07/24/040/00593/AM08/	Lic.No/Date:0710055673 31.01.2008	
	Decision : Case has already been approved by NC in its 14/09 meeting held on 01.07.2008.			

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Case No.:73/45/82-ALC4/2007	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
HQ File :01/82/050/00536/AM08/	RLA File :05/24/040/00267/AM08/	Lic.No/Date:0510215725 31.01.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/11/2008-PI-III dated 28.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Betadine Standardised Microbicidal Solution 10% USP/IP 100 ml USP/IP	1 No.	1.	Povidone-Iodine	10.15 gm/100ml bottle
Betadine Standardised Microbicidal Solution 10% USP/IP 500 ml USP/IP	1 No.	1.	Povidone-Iodine	50.75 gm/500 ml Bottle
Betadine Standardised Microbicidal Solution 10% USP/IP 50 ml USP/IP	1 No.	1.	Povidone-Iodine	5.075 gm/50 ml Bottle
Betadine Surgical Scrub 7.5% USP/IP 50 ml USP/IP	1 No.		Not allowed	Export description does not match with manufacturing monograph or the

				earlier recommendations
Betadine Surgical Scrub 7.5% USP/IP 500 ml USP/IP	1 No.		Not allowed	-----do-
Batadine Gargle 1% USP/IP 50 ml	1 No.		Not allowed	-----do----
Betadine Gargle 1% USP/IP 100 ml	1 No.		Not allowed	-----do-----

RA concerned may take further necessary action as per above decision of NC.

97	Case No.:5/47/82-ALC4/2007	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00598/AM08/	RLA File :09/24/040/00497/AM07/	Lic.No/Date:0910032864 01.02.2008	
	Decision :Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.			

98	Case No.:71/45/82-ALC4/2007	Party Name:SKY LIFE SCIENCE.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00534/AM08/	RLA File :34/24/040/00214/AM08/	Lic.No/Date:3410020757 01.02.2008	
	Decision : Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

99

Case No.:41/11/82-ALC4/2008	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
HQ File :01/82/050/00361/AM09/	RLA File :09/24/040/00498/AM07/	Lic.No/Date:0910032871 05.02.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2003-Ch.II dated 30.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 21300 kgs.]	1 Kg.	1.	Lithium Metal	0.153 kg
		2.	n-Butyl Chloride	1.60 kg
		3.	n-Hexane	6.66 kg

RA concerned may take further necessary action as per above decision of NC.

100	Case No.:3/47/82-ALC4/2007	Party Name:VASANT CHEMICALS LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00596/AM08/	RLA File :09/24/040/00463/AM08/	Lic.No/Date:0910032874 05.02.2008	
	Decision : Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

101	Case No.:36/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00499/AM08/	RLA File :03/95/040/01065/AM08/	Lic.No/Date:0310460271 06.02.2008	Defer Date: 16.09.2008
	Decision :Committee decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 16.09.2008.			

102	Case No.:104/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00424/AM09/	RLA File :09/24/040/00384/AM08/	Lic.No/Date:0910032913 08.02.2008	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

103	Case No.:105/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
	HQ File :01/82/050/00425/AM09/	RLA File :09/24/040/00460/AM08/	Lic.No/Date:0910032914 08.02.2008		
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/52/2008-PI-III dated 24.07.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
	Methocarbamol USP	1 Kg.	1.	Guaifenesin	0.87 kg

		2.	Dimethyl Carbonate	0.50 kg
		3.	Sodium Methoxide	0.0044 kg
		4.	Ammonium Chloride	0.0131 kg
		5.	Toluene	0.522 kg
		6.	Activated Carbon	0.0139 kg
		7.	Methanol	0.740 kg
RA concerned may take further necessary action as per above decision of NC.				

104

Case No.:29/45/82-ALC4/2007	Party Name:CENTAUR CHEMICALS PVT. LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00492/AM08/	RLA File :03/94/040/01129/AM08/	Lic.No/Date:0310460671 12.02.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/18/2008-PI-III dated 26.06.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Rivastigmine Hydrogen Tartrate	1 Kg.	1.	S-3-(1-Dimethylamino)Ethylphenol [Aminophenol(G/702)]	0.625 kg
RA concerned may take further necessary action as per above decision of NC.				

105	Case No.:78/45/82-ALC4/2007	Party Name:BAL PHARMA LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00541/AM08/	RLA File :07/24/040/00742/AM08/	Lic.No/Date:0710055799 12.02.2008	
	Decision : Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

106	Case No.:33/46/82-ALC4/2007		Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)		Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00587/AM08/		RLA File :03/95/040/00967/AM08/		Lic.No/Date:0310460760	

		13.02.2008	
Decision : Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

107	Case No.:86/11/82-ALC4/2008	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00406/AM09/	RLA File :03/94/040/01111/AM08/	Lic.No/Date:0310460975 14.02.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

108	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date:02.09.2008
	Decision :Committee considered case as per agenda and observed that case was earlier considered by NC in its 17/09 meeting held on 22.07.2008 and in light of written comments forwarded by PI Division vide their O.M. No.35011/14/2008-PI-III dated 11.07.2008, it was decided to call for the following information and defer the case for 02.09.2008. 1. Stepwise complete chemical reaction indicating % yield on molar basis for each step. 2. Material balance for the entire process. 3. Requirement and Recovery of solvents of each step of manufacturing process. 4. It is observed that enzymes are used for reduction process. Complete details, catalogue and justification for the requirement of enzyme may be furnished. Recovery of coenzyme for re-use may also be furnished. 5. Technical literature in support of the process and yields envisaged in the reaction may be furnished. Accordingly, case was deferred for 02.09.2008.			

109	Case No.:27/46/82-ALC4/2007	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00581/AM08/	RLA File :03/95/040/01105/AM08/	Lic.No/Date:0310460988 14.02.2008	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

110	Case No.:61/11/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00381/AM09/	RLA File :05/24/040/00880/AM08/	Lic.No/Date:0510216565 18.02.2008	Defer Date:02.09.2008

	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			
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111	Case No.:26/46/82-ALC4/2007	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00580/AM08/	RLA File :03/95/040/01130/AM08/	Lic.No/Date:0310461460 18.02.2008	
	Decision : Case has already been approved by NC in its 14/09 meeting held on 01.07.2008.			

112	Case No.:18/46/82-ALC4/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00572/AM08/	RLA File :03/94/040/01120/AM08/	Lic.No/Date:0310461653 19.02.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of Chemical Division.			

113	Case No.:4/47/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00597/AM08/	RLA File :09/24/040/00523/AM08/	Lic.No/Date:0910033012 19.02.2008	
	Decision :Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.			

114	Case No.:14/46/82-ALC4/2007	Party Name:CENTAUR CHEMICALS PVT. LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00568/AM08/	RLA File :03/94/040/01193/AM08/	Lic.No/Date:0310462282 22.02.2008	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

115	Case No.:113/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00433/AM09/	RLA File :09/24/040/00518/AM08/	Lic.No/Date:0910033067 25.02.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

116	Case No.:114/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
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HQ File :01/82/050/00434/AM09/	RLA File :09/24/040/00445/AM08/	Lic.No/Date:0910033065 25.02.2008		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 37/08 meeting held on 15.01.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(S)-5-chloro-1(cycloproplethynyl)-2- [[[(4-Methoxy phenyl) methyl) amino]-a-(Trifluoromethyl) Benzene Methanol	1 Kg.	1.	Triethylamine	0.57 kg
		2.	Tetramethylethylene diamine	0.541 kg
		3.	Cyclopropyl acetylene	0.395 kg
		4.	Methanol	0.42 kg
		5.	Tetrahydrofuran	4.65 kg
		6.	Acetonitrile	3.25 kg
RA concerned may take further necessary action as per above decision of NC.				

117	Case No.:19/46/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00573/AM08/	RLA File :03/94/040/01202/AM08/	Lic.No/Date:0310462533 25.02.2008	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

118	Case No.:32/46/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/82/050/00586/AM08/	RLA File :03/94/040/01210/AM08/	Lic.No/Date:0310462982 27.02.2008	
	Decision : Case has already been rejected by NC in its 18/09 meeting held on 29.07.2008.			

119	Case No.:120/11/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00440/AM09/	RLA File :09/24/040/00529/AM08/	Lic.No/Date:0910033124 28.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M.			

No.35011/69/2008-PI-III dated 01.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Bicalutamide	1 Kg.	1.	4-Amino-2-Trifluoro Methyl	1.47 kg
		2.	P-Fluoro Thio Phenol	0.53 kg
		3.	Tetrahydrofuran	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:121/11/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
HQ File :01/82/050/00441/AM09/	RLA File :09/24/040/00532/AM08/	Lic.No/Date:0910033125 28.02.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/87/2007-PI-III dated 14.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine	1.28 kg
		2.	R-Propylene Carbonate	1.19 kg
		3.	Methanol	5.91 kg
		4.	Diethyl-Tosyloxymethyl Phosphonate	3.52 kg
		5.	Tetrahydrofuran	8.57 kg
		6.	Lithium tert-Butoxide	0.70 kg
		7.	Methylene Dichloride	15.68 kg
		8.	Acetonitrile	5.88 kg
		9.	Chloromethyl Chloro Formate	2.0867 kg
		10.	N-methyl-2-Pyrolidone	3.92 kg

RA concerned may take further necessary action as per above decision of NC.

121	Case No.:19/9/82-ALC4/2008	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
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HQ File :01/82/050/00252/AM09/	RLA File :03/95/040/01187/AM08/	Lic.No/Date:0310463534 03.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/26/2008/Ch.III dated 17.07.2008 and in consultation with representative of Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2,4-Bis-(Biphenyl)-6-(1,3-Dihydroxy-4-Phenyl)-1,3,5-Triazine	1 Kg.	1.	Cyanuric Chloride	0.513 kg
		2.	Ethyl Mercaptan	0.173 kg
		3.	Biphenyl	0.771 kg
		4.	Resorcinol	0.248 kg
		5.	Methanol	0.500 kg
RA concerned may take further necessary action as per above decision of NC.				

122

Case No.:62/6/82-ALC4/2008	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00145/AM09/	RLA File :09/24/040/00549/AM08/	Lic.No/Date:0910033166 03.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2003-Ch.II dated 30.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 14800 kgs.]	1 Kg.	1.	Lithium Metal	0.153 kg
		2.	n-Butyl Chloride	1.60 kg
		3.	n-Hexane	6.66 kg
RA concerned may take further necessary action as per above decision of NC.				

123	Case No.:76/11/82-ALC4/2008	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:19/82-ALC4/2008	Status:Case
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		05.08.2008	Approved
HQ File :01/82/050/00396/AM09/	RLA File :03/94/040/01179/AM08/	Lic.No/Date:0310463577 04.03.2008	
Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

124

Case No.:123/11/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00443/AM09/	RLA File :09/24/040/00561/AM08/	Lic.No/Date:0910033211 04.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/69/2008-PI-III dated 01.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Glimepride	1 Kg.	1.	3-Ethyl-4-Methyl-2,5-Dihydroxy-1H-Pyrrol-2-one	0.81 kg
		2.	Methylene Chloride	3.31 kg
		3.	Trans-4-Methyl Cyclohexyl Isocynate	0.40 kg
RA concerned may take further necessary action as per above decision of NC.				

125	Case No.:126/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00446/AM09/	RLA File :09/24/040/00538/AM08/	Lic.No/Date:0910033204 04.03.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

126	Case No.:118/11/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00438/AM09/	RLA File :09/24/040/00562/AM08/	Lic.No/Date:0910033218 05.03.2008	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

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127

Case No.:108/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00428/AM09/	RLA File :09/24/040/00512/AM08/	Lic.No/Date:0910033294 07.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/52/2008-PI-III dated 24.07.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Methocarbamol USP	1 Kg.	1.	Guaifenesin	0.87 kg
		2.	Dimethyl Carbonate	0.50 kg
		3.	Sodium Methoxide	0.0044 kg
		4.	Ammonium Chloride	0.0131 kg
		5.	Toluene	0.522 kg
		6.	Activated Carbon	0.0139 kg
		7.	Methanol	0.740 kg
RA concerned may take further necessary action as per above decision of NC.				

128	Case No.:129/6/82-ALC4/2008	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved																
	HQ File :01/82/050/00212/AM09/	RLA File :07/24/040/00820/AM08/	Lic.No/Date:0710056292 07.03.2008																	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2003-Ch.II dated 30.06.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																				
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product (on 100% basis)</th></tr> </thead> <tbody> <tr> <td rowspan="3">N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 30000 kgs.]</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Lithium Metal</td><td>0.153 kg</td></tr> <tr> <td>2.</td><td>n-Butyl Chloride</td><td>1.60 kg</td></tr> <tr> <td>3.</td><td>n-Hexane</td><td>6.66 kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)	N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 30000 kgs.]	1 Kg.	1.	Lithium Metal	0.153 kg	2.	n-Butyl Chloride	1.60 kg	3.	n-Hexane	6.66 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)																
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 30000 kgs.]	1 Kg.	1.	Lithium Metal	0.153 kg																
		2.	n-Butyl Chloride	1.60 kg																
		3.	n-Hexane	6.66 kg																

RA concerned may take further necessary action as per above decision of NC.

129	Case No.:128/11/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00448/AM09/	RLA File :09/24/040/00536/AM08/	Lic.No/Date:0910033321 11.03.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

130	Case No.:7/13/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00514/AM09/	RLA File :09/24/040/00535/AM08/	Lic.No/Date:0910033325 11.03.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

131	Case No.:23/9/82-ALC4/2008	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00256/AM09/	RLA File :03/95/040/01191/AM08/	Lic.No/Date:0310464442 11.03.2008	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

132

Case No.:47/11/82-ALC4/2008	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
HQ File :01/82/050/00367/AM09/	RLA File :03/95/040/01192/AM08/	Lic.No/Date:0310464585 12.03.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/27/2008-PI-III dated 24.07.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Rifampicin	1 Kg.	1.	Rifa-S	1.02 kg
		2.	Dimethyl Formamide	0.80 kg
		3.	Tertiary Butyl Amine	0.314 kg

		4.	Piperazine Anhydrous	0.12 kg
		5.	1-Amino-4-Methyl Piperazine	0.16 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:124/11/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00444/AM09/	RLA File :09/24/040/00571/AM08/	Lic.No/Date:0910033345 13.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/69/2008-PI-III dated 01.08.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Stavudine	1 Kg.	1.	5-Methyl Uridine	3.15 kg
		2.	4-Dimethyl Amino Pyridine	0.22 kg
		3.	Trimethyl Ortho Acetate	1.92 kg
		4.	Acetonitrile	3.72 kg
		5.	Methanol	3.43 kg
		6.	Methylene Chloride	5.59 kg
RA concerned may take further necessary action as per above decision of NC.				

134	Case No.:125/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00445/AM09/	RLA File :09/24/040/00574/AM08/	Lic.No/Date:0910033343 13.03.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

135	Case No.:33/15/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00673/AM09/	RLA File :07/21/040/01505/AM08/	Lic.No/Date:0710056528 20.03.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

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Case No.:39/11/82-ALC4/2008	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00359/AM09/	RLA File :09/24/040/00555/AM08/	Lic.No/Date:0910033433 24.03.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2003-Ch.II dated 30.06.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 10000 kgs.]	1 Kg.	1.	Lithium Metal	0.153 kg
		2.	n-Butyl Chloride	1.60 kg
		3.	n-Hexane	6.66 kg
RA concerned may take further necessary action as per above decision of NC.				

137	Case No.:40/11/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00360/AM09/	RLA File :09/24/040/00520/AM08/	Lic.No/Date:0910033434 24.03.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

138	Case No.:130/11/82-ALC4/2008	Party Name:DEEPAK FERTILISERS & PETROCHEMICALS CORPN LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00450/AM09/	RLA File :31/24/040/00405/AM08/	Lic.No/Date:3110033250 25.03.2008	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

139	Case No.:22/13/82-ALC4/2008		Party Name:MOREPEN LABORATORIES LTD.,		Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00529/AM09/		RLA File :05/24/040/00957/AM08/		Lic.No/Date:0510218439 25.03.2008	Defer Date:02.09.2008

Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.

140	Case No.:23/13/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00530/AM09/	RLA File :05/24/040/00956/AM08/	Lic.No/Date:0510218438 25.03.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

141	Case No.:12/9/82-ALC4/2008	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Rejected
	HQ File :01/82/050/00245/AM09/	RLA File :03/95/040/01229/AM08/	Lic.No/Date:0310466443 27.03.2008	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical justification alongwith calculation for working out the quantative requirement vide letter dated 12.06.2008, but no reply has been received and norms can not be fixed in absense of required information. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

142	Case No.:32/9/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00265/AM09/	RLA File :03/94/040/01291/AM08/	Lic.No/Date:0310466491 27.03.2008	
	Decision : Case has already been approved by NC in its 17/09 meeting held on 22.07.2008.			

143	Case No.:26/9/82-ALC4/2008	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00259/AM09/	RLA File :03/95/040/01227/AM08/	Lic.No/Date:0310466712 28.03.2008	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

144	Case No.:5/3/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00005/AM09/	RLA File :22/24/040/00092/AM08/	Lic.No/Date:2210007674	

31.03.2008

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/58/2008-PI-III dated 24.07.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methyl-2-(S)(2-Chlorophenyl)(2-thiene-2-ethyl amino)Acetate Hcl (Intermediate for Clopidogrel Hydrogen Sulphate)	1 Kg.	1.	D1-2-Chlorophenyl Glycine	1.00 kg
		2.	L(+) Tartaric Acid	0.667 kg
		3.	Thiophene-2-Ethonal	0.60 kg
		4.	P-Toluene Sulphonyl Chloride	1.029 kg
		5.	Methanol	4.87 kg
		6.	Methylene Chloride	2.03 kg
		7.	Acetone	0.34 kg
		8.	Toluene	1.11 kg
		9.	Isopropyl Alcohol	0.99 kg

RA concerned may take further necessary action as per above decision of NC.

145	Case No.:21/13/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00528/AM09/	RLA File :05/24/040/00981/AM08/	Lic.No/Date:0510218739 31.03.2008	Defer Date:16.09.2008
	Decision :Committee decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 16.09.2008.			

146	Case No.:48/9/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00281/AM09/	RLA File :03/94/040/01357/AM08/	Lic.No/Date:0310467490 07.04.2008	
	Decision : Case has already been approved by NC in its 13/09 meeting held on 24.06.2008.			

147	Case No.:55/11/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
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HQ File :01/82/050/00375/AM09/	RLA File :07/24/040/00865/AM08/	Lic.No/Date:0710056830 08.04.2008
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Decision : Committee considered case as per agenda and in light of its earlier decision taken in its15/82 meeting held on 14.08.2007 and in consultation with representative of technical authority present in meeting decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Methane Sulfonate of 10,11-Dihydro-N,N, Betarimethyul-5H-Dibenz(B,F) Azepine-5-Propanamine	1 Kg.	1.	1 Bromo 3 chloro 2 methyl propane	0.55 kg
		2.	Iminodibenzyl	0.56 kg

RA concerned may take further necessary action as per above decision of NC.

148	Case No.:56/11/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00376/AM09/	RLA File :07/24/040/00858/AM08/	Lic.No/Date:0710056831 08.04.2008	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

149	Case No.:78/11/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00398/AM09/	RLA File :07/24/040/00884/AM08/	Lic.No/Date:0710056844 09.04.2008	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

150	Case No.:85/11/82-ALC4/2008	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00405/AM09/	RLA File :03/94/040/00037/AM09/	Lic.No/Date:0310467791 09.04.2008	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

151	Case No.:107/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:19/82-ALC4/2008	Status:Case
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			05.08.2008	Deferred
	HQ File :01/82/050/00427/AM09/	RLA File :09/24/040/00587/AM08/	Lic.No/Date:0910033593 09.04.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

152	Case No.:122/11/82-ALC4/2008	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00442/AM09/	RLA File :09/24/040/00548/AM08/	Lic.No/Date:0910033608 09.04.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

153	Case No.:144/11/82-ALC4/2008		Party Name:SUDERSHAN LABORATORIES LTD.		Meet No/Date:19/82-ALC4/2008 05.08.2008		Status:Case Approved	
	HQ File :01/82/050/00464/AM09/		RLA File :09/24/040/00002/AM09/		Lic.No/Date:0910033607 09.04.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2003-Ch.II dated 30.06.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)		
	N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 30000 kgs.]		1 Kg.	1.	Lithium Metal	0.153 kg		
2.				n-Butyl Chloride	1.60 kg			
3.				n-Hexane	6.66 kg			
RA concerned may take further necessary action as per above decision of NC.								

154	Case No.:77/11/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00397/AM09/	RLA File :07/24/040/00883/AM08/	Lic.No/Date:0710056843 09.04.2008	Defer Date:16.09.2008

Decision :Committee decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 16.09.2008.

155	Case No.:46/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00279/AM09/	RLA File :03/94/040/00018/AM09/	Lic.No/Date:0310467804 09.04.2008	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

156	Case No.:38/11/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00358/AM09/	RLA File :09/24/040/00537/AM08/	Lic.No/Date:0910033616 10.04.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

157	Case No.:42/11/82-ALC4/2008	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00362/AM09/	RLA File :03/95/040/00036/AM09/	Lic.No/Date:0310468037 10.04.2008	Defer Date:02.09.2008
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish end use of export product, DML, if applicable and technical details as per Appendix 33 vide letter dated 23.07.2008, but no reply has been received. Committee, therefore, decided to await reply of firm and defer the case for 02.09.2008.			

158	Case No.:127/11/82-ALC4/2008	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00447/AM09/	RLA File :09/24/040/00563/AM08/	Lic.No/Date:0910033614 10.04.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

159	Case No.:53/9/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00286/AM09/	RLA File :03/95/040/01274/AM08/	Lic.No/Date:0310468054 10.04.2008	
	Decision : Case has already been approved by NC in its 18/09 meeting held on 29.07.2008.			

160	Case No.:43/11/82-ALC4/2008	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00363/AM09/	RLA File :03/95/040/00037/AM09/	Lic.No/Date:0310468272 11.04.2008	Defer Date:16.09.2008
	Decision :Committee decided to call for technical details as per appendix alongwith DML, if applicable from RA/firm. Accordingly, case was deferred for 16.09.2008.			

161	Case No.:87/11/82-ALC4/2008	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00407/AM09/	RLA File :03/94/040/00055/AM09/	Lic.No/Date:0310468342 15.04.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

162	Case No.:88/11/82-ALC4/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00408/AM09/	RLA File :03/95/040/00039/AM09/	Lic.No/Date:0310469298 23.04.2008	Defer Date:02.09.2008
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide letter No.14010/96/2005-Ch.II dated 09.07.2008 has called for the following information from firm. 1. Yield obtained in the manufacture of R-22 (Mono Chloro Difluloro Methane). 2. They have obtained number of advance licences for this item. Chartered Accountant's certificate certifying production of R-22/HCFC/142B regarding past three years production of the export item and corresponding consumption of different raw materials. Committee decided to await reply of firm. Accordingly, case was deferred for 02.09.2008.			

163	Case No.:33/11/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00353/AM09/	RLA File :09/24/040/00572/AM08/	Lic.No/Date:0910033727 24.04.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

164	Case No.:44/11/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred

	HQ File :01/82/050/00364/AM09/	RLA File :03/95/040/00051/AM09/	Lic.No/Date:0310469328 24.04.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of Chemical Division.			

165	Case No.:83/11/82-ALC4/2008	Party Name:PASCHIM CHEMICALS PVT.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00403/AM09/	RLA File :03/95/040/00060/AM09/	Lic.No/Date:0310469337 24.04.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

166	Case No.:117/11/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00437/AM09/	RLA File :09/24/040/00590/AM08/	Lic.No/Date:0910033738 24.04.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

167	Case No.:80/11/82-ALC4/2008	Party Name:JAYTICK INTERMEDIATES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferre
	HQ File :01/82/050/00400/AM09/	RLA File :03/94/040/00008/AM09/	Lic.No/Date:0310469569 25.04.2008	Defer Date:02.09.2008
	Decision :Committee observed that the firm was requested to furnish purity level of import and export item and the same has been received. It was, therefore, decided to forward a copy of reply to Chemical Division for their comments. Accordingly, case was deferred for 02.09.2008.			

168	Case No.:34/11/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00354/AM09/	RLA File :09/24/040/00595/AM08/	Lic.No/Date:0910033815 02.05.2008	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

169	Case No.:63/11/82-ALC4/2008	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00383/AM09/	RLA File :03/94/040/00081/AM09/	Lic.No/Date:0310470575 05.05.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of Chemical Division.			

170	Case No.:1/8/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00223/AM09/	RLA File :22/24/040/00075/AM08/	Lic.No/Date:2210007767 05.05.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

171	Case No.:138/11/82-ALC4/2008	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00458/AM09/	RLA File :34/24/040/00016/AM09/	Lic.No/Date:3410021332 06.05.2008	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

172	Case No.:140/11/82-ALC4/2008	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00460/AM09/	RLA File :34/24/040/00024/AM09/	Lic.No/Date:3410021377 12.05.2008	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

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Case No.:145/11/82-ALC4/2008	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
HQ File :01/82/050/00465/AM09/	RLA File :09/24/040/00025/AM09/	Lic.No/Date:0910033864 12.05.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2003-Ch.II dated 30.06.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100 % basis)
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 30000 kgs.]	1 Kg.	1.	Lithium Metal	0.153 kg
		2.	n-Butyl Chloride	1.60 kg
		3.	n-Hexane	6.66 kg

RA concerned may take further necessary action as per above decision of NC.

174	Case No.:103/11/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00423/AM09/	RLA File :09/24/040/00608/AM08/	Lic.No/Date:0910033881 13.05.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

175	Case No.:139/11/82-ALC4/2008	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved									
	HQ File :01/82/050/00459/AM09/	RLA File :34/24/040/00198/AM08/	Lic.No/Date:3410021383 13.05.2008										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/28/2008-PI-III dated 08.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Clobetasol Propionate</td><td>1 Kg.</td><td>1.</td><td>Betamethasone BP</td><td>1.04 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Clobetasol Propionate	1 Kg.	1.	Betamethasone BP
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Clobetasol Propionate	1 Kg.	1.	Betamethasone BP	1.04 kg									

176	Case No.:56/9/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00289/AM09/	RLA File :08/24/040/00035/AM09/	Lic.No/Date:0810071934 15.05.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

177	Case No.:49/11/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00369/AM09/	RLA File :03/95/040/00101/AM09/	Lic.No/Date:0310471569 16.05.2008	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

178

Case No.:54/11/82-ALC4/2008	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00374/AM09/	RLA File :03/95/040/00134/AM09/	Lic.No/Date:0310471523 16.05.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/120/2007-Ch.III dated 15.07.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Dimethyl Diphenyl Thiuram Disulfide (MPTD)	1 Kg.	1.	N-Methyl Aniline	0.651kg
RA concerned may take further necessary action as per above decision of NC.				

179	Case No.:67/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00387/AM09/	RLA File :03/94/040/00151/AM09/	Lic.No/Date:0310471507 16.05.2008	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

180	Case No.:72/11/82-ALC4/2008	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00392/AM09/	RLA File :03/94/040/00136/AM09/	Lic.No/Date:0310471547 16.05.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of Chemical Division.			

181	Case No.:64/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00384/AM09/	RLA File :03/94/040/00152/AM09/	Lic.No/Date:0310471629 19.05.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

182	Case No.:16/13/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case
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HQ File :01/82/050/00523/AM09/	RLA File :09/24/040/00028/AM09/	Lic.No/Date:0910034035 21.05.2008	Deferred Defer Date:02.09.2008
Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

183

Case No.:66/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00386/AM09/	RLA File :03/94/040/00150/AM09/	Lic.No/Date:0310471826 22.05.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated Nil decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Irinotecan Hcl Injection 40 mg/2ml	1 Vial	1.	10-Hydroxy Camptothecin	70.04 mg/vial
Irinotecan Hcl Injection 100 mg/5ml	1 vial	1.	10-Hydroxy Camptothecin	176.0 mg/vial
RA concerned may take further necessary action as per above decision of NC.				

184	Case No.:69/11/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00389/AM09/	RLA File :03/94/040/01144/AM08/	Lic.No/Date:0310471796 22.05.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

185	Case No.:101/11/82-ALC4/2008	Party Name:ALKALOIDS CORPORATION	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00421/AM09/	RLA File :02/24/040/00044/AM09/	Lic.No/Date:0210112741 23.05.2008	
	Decision :Case has already been approved by NC in its 11/09 meeting held on 10.06.2008.			

186	Case No.:18/13/82-ALC4/2008		Party Name:RESONANCE LABORATORIES PVT LTD		Meet No/Date:19/82-ALC4/2008 05.08.2008		Status:Case Deferred
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	HQ File :01/82/050/00525/AM09/	RLA File :07/24/040/00081/AM09/	Lic.No/Date:0710057574 26.05.2008	Defer Date:02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

187	Case No.:29/13/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00536/AM09/	RLA File :05/24/040/00116/AM09/	Lic.No/Date:0510221065 27.05.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

188	Case No.:28/11/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00348/AM09/	RLA File :08/24/040/00016/AM09/	Lic.No/Date:0810072185 29.05.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

189	Case No.:29/11/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00349/AM09/	RLA File :08/24/040/00280/AM08/	Lic.No/Date:0810072186 29.05.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

190	Case No.:71/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00391/AM09/	RLA File :03/94/040/00177/AM09/	Lic.No/Date:0310472457 29.05.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

191	Case No.:70/11/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00390/AM09/	RLA File :03/94/040/00184/AM09/	Lic.No/Date:0310472469 29.05.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/83/2007-PI-III dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Donepezil Hydrochloride	1 Kg.	1.	3-(3,4-dimethoxyphenyl) propionic Acid (DP3 Compound)	1.366 kg
		2.	Pyridine-4-Aldehyde	0.827 kg

RA concerned may take further necessary action as per above decision of NC.

192	Case No.:32/11/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00352/AM09/	RLA File :05/24/040/00135/AM09/	Lic.No/Date:0510221408 03.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

193	Case No.:129/11/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00449/AM09/	RLA File :22/24/040/00014/AM09/	Lic.No/Date:2210007859 03.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

194	Case No.:34/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00674/AM09/	RLA File :09/24/040/00509/AM08/	Lic.No/Date:0910034149 03.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

195	Case No.:35/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00675/AM09/	RLA File :09/24/040/00510/AM08/	Lic.No/Date:0910034148 03.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

196	Case No.:36/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2008	Status:Case
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			05.08.2008	Deferred
	HQ File :01/82/050/00676/AM09/	RLA File :09/24/040/00511/AM08/	Lic.No/Date:0910034150 03.06.2008	Defer Date:02.09.2008
Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.				

197	Case No.:37/15/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00677/AM09/	RLA File :09/24/040/00078/AM09/	Lic.No/Date:0910034147 03.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

198	Case No.:136/11/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00456/AM09/	RLA File :05/24/040/00150/AM09/	Lic.No/Date:0510221503 04.06.2008	
	Decision : Case has already been approved by NC in its 15/09 meeting held on 08.07.2008.			

199	Case No.:38/15/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00678/AM09/	RLA File :09/24/040/00094/AM09/	Lic.No/Date:0910034169 05.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

200	Case No.:39/15/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
	HQ File :01/82/050/00679/AM09/	RLA File :09/24/040/00091/AM09/	Lic.No/Date:0910034168 05.06.2008		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/28/2008-PI-III dated 22.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
	Efavirenz	1 Kg.	1.	Cyclopropy Acetylene	0.524 kg

203	Case No.:43/15/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00683/AM09/	RLA File :09/24/040/00080/AM09/	Lic.No/Date:0910034199 06.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

204	Case No.:5/13/82-ALC4/2008	Party Name:FDC LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00512/AM09/	RLA File :03/94/040/00011/AM09/	Lic.No/Date:0310474221 11.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

205	Case No.:86/14/82-ALC4/2008	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00638/AM09/	RLA File :03/95/040/00103/AM09/	Lic.No/Date:0310475722 20.06.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/150/2003/Ch.III dated 29.10.2003 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import item
	2,3 Dimethyl-2,3-Dinitro Butane	1 Kg.	1.	2-Nitro Propane
Qty. allowed per unit of export product 1.124 kg				
RA concerned may take further necessary action as per above decision of NC.				

206	Case No.:1/15/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00641/AM09/	RLA File :09/24/040/00102/AM09/	Lic.No/Date:0910034389 23.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

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207	Case No.:2/15/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00642/AM09/	RLA File :09/24/040/00076/AM08/	Lic.No/Date:0910034391 23.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

208	Case No.:5/15/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00645/AM09/	RLA File :03/95/040/00276/AM09/	Lic.No/Date:0310475880 23.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PC Division.			

209	Case No.:6/15/82-ALC4/2008	Party Name:FDC LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00646/AM09/	RLA File :03/94/040/00249/AM09/	Lic.No/Date:0310475942 23.06.2008	Defer Date: 02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

210	Case No.:8/15/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00648/AM09/	RLA File :03/94/040/00289/AM09/	Lic.No/Date:0310475959 23.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments Ministry of E&F.			

211	Case No.:9/15/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00649/AM09/	RLA File :03/94/040/00326/AM09/	Lic.No/Date:0310476006 23.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

212	Case No.:10/15/82-ALC4/2008	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00650/AM09/	RLA File :03/94/040/01299/AM08/	Lic.No/Date:0310476016 23.06.2008	Defer Date:02.09.2008

Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.
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213	Case No.:15/15/82-ALC4/2008	Party Name:STERLING BIOTECH LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00655/AM09/	RLA File :34/24/040/00055/AM09/	Lic.No/Date:3410021673 23.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of DBT.			

214	Case No.:16/15/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00656/AM09/	RLA File :09/24/040/00118/AM09/	Lic.No/Date:0910034414 25.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

215	Case No.:17/15/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00657/AM09/	RLA File :02/24/040/00062/AM09/	Lic.No/Date:0210114088 25.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of MSME.			

216

Case No.:18/15/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00658/AM09/	RLA File :03/94/040/00296/AM09/	Lic.No/Date:0310476279 25.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/6/2008/Ch.II dated 17.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Anisole Pure (Min. 99%)	1 Kg.	1.	Anisole Crude (Max.96%)	1.207 kg
		2.	Caustic soda Flakes	0.120 kg
RA concerned may take further necessary action as per above decision of NC.				

217	Case No.:23/15/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00663/AM09/	RLA File :03/95/040/00281/AM09/	Lic.No/Date:0310476531 26.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

218	Case No.:24/15/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00664/AM09/	RLA File :03/95/040/00246/AM09/	Lic.No/Date:0310476536 26.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of PI Division.			

219	Case No.:31/15/82-ALC4/2008	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00671/AM09/	RLA File :03/95/040/01212/AM08/	Lic.No/Date:0310476659 27.06.2008	Defer Date:02.09.2008
	Decision : Committee decided to defer case for 02.09.2008 for comments of Chemical Division.			

220	Case No.:32/15/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00672/AM09/	RLA File :05/24/040/00199/AM09/	Lic.No/Date:0510222994 27.06.2008	Defer Date:16.09.2008
	Decision :Committee decided to call for application alongwith details of export item and DML, if applicable from RA/firm. Accordingly, case was deferred for 16.09.2008.			

221	Case No.:18/16/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00711/AM09/	RLA File :09/24/040/00060/AM09/	Lic.No/Date:0910034542 04.07.2008	
	Decision : Case has already been approved by NC in its 16/09 meeting held on 15.07.2008.			

222	Case No.:8/19/82-ALC4/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
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HQ File :01/82/050/00783/AM09/

RLA File :03/94/040/00341/AM09/

Lic.No/Date:0310479128

17.07.2008

Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/94/2004/Ch.II dated 04.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed per unit of export product
Chemical-Organic Mixture-(SR 8102) containing 44% of Citric Acid	1 Kg.	1.	Citric Acid (2 hydroxy propane-1,2,3-Tricarboxylic Acid)	0.440 kg

RA concerned may take further necessary action as per above decision of NC.

223	Case No.:9/19/82-ALC4/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00784/AM09/	RLA File :03/95/040/00247/AM09/	Lic.No/Date:0310479178 17.07.2008	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PC Division.			

224	Case No.:10/19/82-ALC4/2008	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00786/AM09/	RLA File :03/94/040/00264/AM09/	Lic.No/Date:0310479302 18.07.2008	
	Decision : Committee in light of its earlier decision taken in its 40/08 meeting held on 05.02.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Phenyl Thio Proline	1 Kg.	1.	Trans-4-Hydroxy-L-Proline	1.466 kg
		2.	Isobutyl Acetate	1.65 kg
		3.	Methane Sulfonyl Chloride	1.78 kg
		4.	Thio Phenol	0.99 kg

RA concerned may take further necessary action as per above decision of Norms Committee.

225	Case No.:11/19/82-ALC4/2008	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00787/AM09/	RLA File :03/95/040/00350/AM09/	Lic.No/Date:0310479369 18.07.2008	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of MSME.			

226	Case No.:12/19/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case closed
	HQ File :01/82/050/00788/AM09/	RLA File :03/95/040/00348/AM09/	Lic.No/Date:0310479374 18.07.2008	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

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Case No.:1/19/82-ALC4/2008	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
HQ File :01/82/050/00775/AM09/	RLA File :05/24/040/00248/AM09/	Lic.No/Date:0510224180 21.07.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 11/82 meeting held on 10.06.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg
		2.	N-Butyl Lithium (15% in Hexane)	1.90 kg
		3.	Tertiary Butyl Acetate	2.11 kg
		4.	Tetra Hydro Furan	5.63 kg
		5.	2,2-Dimethoxy propane	2.79 kg
		6.	Ketroreducatsse YDH/KRED	0.013 kg
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg

		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm
RA concerned may take further necessary action as per above decision of NC.				

228	Case No.:6/19/82-ALC4/2008	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00780/AM09/	RLA File :03/94/040/00410/AM09/	Lic.No/Date:0310479528 21.07.2008	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

229	Case No.:2/19/82-ALC4/2008	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00776/AM09/	RLA File :07/24/040/00192/AM09/	Lic.No/Date:0710058651 22.07.2008	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of Chemical Division.			

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Case No.:3/19/82-ALC4/2008	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved	
HQ File :01/82/050/00777/AM09/	RLA File :07/24/040/00193/AM09/	Lic.No/Date:0710058652 22.07.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/8/2003-Ch.II dated 30.06.2008 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product (on 100% basis)
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 58867 kgs.]	1 Kg.	1.	Lithium Metal	0.153 kg
		2.	n-Butyl Chloride	1.60 kg
		3.	n-Hexane	6.66 kg
RA concerned may take further necessary action as per above decision of NC.				

231	Case No.:4/19/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00778/AM09/	RLA File :07/24/040/00191/AM09/	Lic.No/Date:0710058662 22.07.2008	Defer Date: 16.09.2008
	Decision :Committee decided to call for copy of Master Batch Formula certified by Quality Control Incharge from firm. Accordingly, case was deferred for 16.09.2008.			

232	Case No.:5/19/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00779/AM09/	RLA File :07/24/040/00194/AM09/	Lic.No/Date:0710058663 22.07.2008	Defer Date: 16.09.2008
	Decision : Committee decided to call for copy of Master Batch Formula certified by Quality Control Incharge from firm. Accordingly, case was deferred for 16.09.2008.			

233	Case No.:7/19/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00781/AM09/	RLA File :09/24/040/00046/AM09/	Lic.No/Date:0910034742 23.07.2008	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			

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Case No.:15/19/82-ALC4/2008	Party Name:ALKALI METALS LTD.,	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
HQ File :01/82/050/00791/AM09/	RLA File :09/24/040/00100/AM09/	Lic.No/Date:0910034772 24.07.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/114/2002-Ch.III dated 09.05.2005 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-6-Diamino Pyridine	1 Kg.	1.	Pyridine	0.805 kg
		2.	Sodium Metal	0.469 kg

RA concerned may take further necessary action as per above decision of NC.

235	Case No.:13/19/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00789/AM09/	RLA File :03/95/040/00363/AM09/	Lic.No/Date:0310480168 25.07.2008	
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 09/08 meeting held on 03.07.2007 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Quantity	Import item	Qty. allowed per unit of export product
	Artemether	1kg.	Artemisinin	1.50 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

236	Case No.:14/19/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Approved
	HQ File :01/82/050/00790/AM09/	RLA File :03/95/040/00362/AM09/	Lic.No/Date:0310480175 25.07.2008	
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 09/08 meeting held on 03.07.2007 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Quantity	Import item	Qty. allowed per unit of export product
	Artemether	1kg.	Artemisinin	1.50 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

237	Case No.:16/19/82-ALC4/2008	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:19/82-ALC4/2008 05.08.2008	Status:Case Deferred
	HQ File :01/82/050/00792/AM09/	RLA File :04/24/040/00107/AM09/	Lic.No/Date:0410097567 28.07.2008	Defer Date: 02.09.2008
	Decision :Committee decided to defer case for 02.09.2008 for comments of PI Division.			
